

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 556 of 2020

IN THE MATTER OF:

**Invent Assets Securitisation
& Reconstruction Pvt. Ltd.**

...Appellant

Versus

Girnar Fibres Ltd.

...Respondent

Present:

For Appellant : Mr. Harsh Garg, Advocate

O R D E R
(Through Virtual Mode)

18.06.2020 Let notice be issued on the Respondent. Appellant to provide Mobile Nos./*e-mail* addresses of the Respondent by tomorrow. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three days.

List the matter 'for Admission (After Notice)' on **14th July, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

/ns/gc/